

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415
IB/70/ND/2023

IN THE MATTER OF:

Prudent ARC Limited	...	Applicant
Versus		
Prasar Metal Engineering Private Limited	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 13.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the applicant. Learned Counsel for the respondent is present through video-conferencing. Perusal of the record shows that on 05.04.2024 & 25.04.2024 also, no one appeared on behalf of the applicant. This conduct of the applicant clearly shows that applicant is not interested to pursue with this application. Therefore, IB/70/ND/2023 stands dismissed for non-prosecution.

The case folders and connected papers may be consigned to record-room.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)